

ITEM NO.19

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CONMT.PET.(C) No. 18/2023 in CONMT.PET.(C) No. 590/2022 in W.P.  
(Crl.) No. 70/2022

MOHD. NURULLA & ANR.

Petitioner(s)

VERSUS

RAJESH KUMAR SINGH & ANR.

Respondent(s)

(FOR ADMISSION )

WITH

CONMT.PET.(C) No. 19/2023 in W.P.(Crl.) No. 70/2022 (X)  
(FOR ADMISSION)

Date : 20-01-2023 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Rishi Malhotra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1 On 14 March 2022, this Court had directed the respondent-State of Uttar Pradesh to consider the case of the petitioners for premature release within a period of three months.

2 Though most of the forty eight petitioners have been granted premature release, the remaining cases have not yet been considered.

3        Thereafter in a Contempt Petition, this Court passed an order on 21 October 2022 for consideration of the cases within six weeks in spite of which the compliance has not been effected.

4        Issue notice returnable on 27 January 2023.

5        An additional copy of the paper book shall be served on Ms Garima Prasad, Additional Advocate General for the State of Uttar Pradesh.

6        Personal presence is presently dispensed with.

**(GULSHAN KUMAR ARORA)**  
**AR-CUM-PS**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**